

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3853 of 2020

Shyam Sunder Jalan. ... **Petitioner**
Versus
The State of Jharkhand. ... **Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Bibhash Sinha, Advocate
For the State : Mr. Suchendra Prasad, A.P.P.

02/7.7.2020

Heard the parties.

The petitioner is an accused in connection with Sukhdeo Nagar P.S. Case No. 552 of 2019.

Earlier prayer for bail of the petitioner was rejected by this Court in B.A. No. 739 of 2020 at that stage.

The petitioner is in custody since 25.11.2019 on the allegation that from his house, one country made revolver and cartridges were recovered.

Regard being had to the period of custody and the observations made earlier, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Ranchi in connection with Sukhdeo Nagar P.S. Case No. 552 of 2019.

(Rongon Mukhopadhyay, J)

Rakesh/-